

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Contempt Case(AT) No. 14 of 2019
In
Company Appeal(AT)(Ins.) No. 170 of 2019

IN THE MATTER OF:

Sojitz India Pvt. Ltd. & Anr. ...Applicants

Vs

Riwan Ahmad & Anr.Respondents

Present:

For Applicants: Mr. Arun Kathpalia, Sr. Advocate along with Mr. Vasnth Rajasekaran, Mr. Akshay Sachtmey, Ms. Diksha Gupta and Mr. Kavser Husain, Advocates

For Respondents: Mr. A. Muraleedharan, Advocate

With
Company Appeal(AT)(Insolvency) No. 170 of 2019 &
I.A. No. 1854 of 2019

IN THE MATTER OF:

Riwan Ahmad & Anr. ...Appellants

Vs

Sojitz India Pvt. Ltd. & Anr.Respondents

Present:

For Appellant: Mr. A. Muraleedharan, Advocates

For Respondents: Mr. Mr. Arun Kathpalia, Sr. Advocate along with Mr. Vasnth Rajasekaran, Mr. Akshay Sachtmey, Advocates

O R D E R

10.01.2020 Director, Mr. Rizwan Ahmad- 1st Respondent is present and other Contemnors- Mr. Ramesh Krishnamoorthy is not present today.

It is represented by the Learned Counsel for the Respondents/Contemnors that a sum of Rs. 2 Crores was paid to the Applicant on 08.01.2020 and the same is not disputed. For paying the remaining amount, at request, final opportunity is provided to the Respondents/Contemnors.

Registry is directed to list the matter on **3rd February, 2020**. Both the Contemnors are directed to be present on 3rd February, 2020 without offering any lame excuse.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)

Akc/Nn.